

# HIGH COURT OF UTTARAKHAND, AT NAINITAL

## NOTIFICATION

No. 09 UHC/ADMIN.(A)/2021

Dated: January 27, 2021.

In exercise of the powers conferred by Article 225 of the Constitution of India and all the other powers enabling in that behalf, the High Court of Uttarakhand hereby makes the following amendment in the High Court of Uttarakhand Rules, 2020-

Sl. No.	Existing Rule	Amended Rule
1	<p><b>5. Use of both sides of paper-</b> All cases including petitions, memorandum of appeals, applications, affidavits, annexures, <i>vakalatnama</i> or any other material shall be type written on both sides of the paper with following side margins-</p> <p>(A) Top margin two centimetre (B) Bottom margin two centimetre (C) Left margin four centimetre (D) Right margin four centimetre</p>	<p><b>5. Use of paper-</b> All cases including petitions, memorandum of appeals, applications, affidavits, annexures, <i>vakalatnama</i> or any other material shall be type written on one side of the paper with following side margins -</p> <p>(A) Top margin two centimetre (B) Bottom margin two centimetre (C) Left margin four centimetre (D) Right margin two centimetre</p>
2	<p><b>6. Font type and size-</b> All cases including petitions, memorandum of appeals, applications, affidavits, <i>vakalatnama</i> or any other material shall be type written in New Times Roman font with font size 16 with 1.5 line spacing. For the headings, font size shall be 18 in the Times New Roman Font.</p>	<p><b>6. Font type and size-</b> All cases including petitions, memorandum of appeals, applications, affidavits, <i>vakalatnama</i> or any other material shall be type written in New Times Roman font with font size 15 with 1.5 line spacing. For the headings, font size shall be 17 in the Times New Roman Font.</p>

3	<p><b>15.</b> Every Presentation Form shall be filed in the manner that on its overleaf, it has a printed format for scrutiny report of the Registry, which is prescribed in schedule as 'Format No. 2'</p>	<p><b>15.</b> In every case, Registry shall furnish its scrutiny report in the format, prescribed in schedule as 'Format No. 2'</p>
4	<p><b>19.</b> The index shall be prepared and filed in such manner that at least ten rows, next to the last row filled up by the advocates, are also drawn and left blank for future use of Registry. For this purpose also, both sides of papers shall be used</p>	<p><b>19.</b> The index shall be prepared and filed in such manner that at least ten rows, next to the last row filled up by the advocates, are also drawn and left blank for future use of Registry.</p>
5	<p><b>23.</b> The Presentation Form, index, receipt of court fee and brief details of date and events of the case <i>etc.</i> shall be filed in following chronological order-</p> <p>(A) Presentation Form with blank format for scrutiny report on its overleaf.</p> <p>(B) Index</p> <p>(C) Receipt of court fees paid</p> <p>(D) Brief details of date and events of the case</p> <p>(E) Other papers, if any, prior to the Petition, Memorandum of Appeal, Application <i>etc.</i></p>	<p><b>23.</b> The Presentation Form, index, receipt of court fee and brief details of date and events of the case <i>etc.</i> shall be in following chronological order-</p> <p>(A) Scrutiny report</p> <p>(B) Presentation Form.</p> <p>(C) Index</p> <p>(D) Receipt of court fees paid</p> <p>(E) Brief details of date and events of the case</p> <p>(F) Other papers, if any, prior to the Petition, Memorandum of Appeal, Application <i>etc.</i></p>

These Amendments shall come into force with immediate effect.

**By order of the Hon'ble Court,**

**Sd/-  
(Dhananjay Chaturvedi)  
Registrar General**

**No. 380 /UHC/Admin. A /2021**

**Dated: January 27 , 2021.**

**Copy forwarded for information and necessary action to:**

1. P.P.S. to Hon'ble the Court.
2. P.S./ P.A. to Hon'ble Judges of this Court with the request to place the Notification for kind perusal of Hon'ble Judges.
3. Advocate General of the Government of Uttarakhand.
4. Chief Standing Counsel, Government of Uttarakhand, Nainital.

5. Assistant Solicitor General, Government of India, Nainital.
6. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
7. President/Secretary, High Court Bar Association, Nainital with the request to inform all the members of the Bar.
8. Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
9. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
10. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
11. All the Registrars of the Court.
12. All the Joint Registrars/ Deputy Registrars of the Court.
13. All the Assistant Registrars/ Section Officers of the Court.
14. All the Section Officers of the High Court.
15. Protocol Officer/Management Officer of the High Court.
16. Librarian of the Court.
17. Director, Printing and Stationary, Roorkee with request to publish this Notification in the next issues of Gazettee.
18. Officer I/c NIC, High Court of Uttarakhand, Nainital with the direction to upload the same on the website of High Court of Uttarakhand, Nainital.
19. Guard file/Notice Board.

By order

Joint Registrar-I